

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).745/2006

(From the judgement and order dated 20/01/2006 & 25/01/2006 in W.P.(Crl.) No.148/2006 and Crl.Misc.No.556/2006 in WP (Crl.) No. 148/2006 & against order dated 6/2/2006 in Cont.Case No.130/2006 in W.P.(Crl.) No.148/2006 of the HIGH COURT OF DELHI AT N. DELHI)

STATE OF U.P. & ANR. ETC.

Petitioner(s)

VERSUS

STATE OF GOVT. OF NCT OF DELHI & ANR.ET5

Respondent(s)

(With appln(s) for stay and permission to file additional documents and with office report )

AND S.L.P.(Crl.) No.895 of 2006

(With appln. for stay and exemption from filing c/c of the impugned judgment and exemption from filing O.T. and office report)

Date: 03/03/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE C.K. THAKKER

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s)

Mr. Soli J. Sorabjee, Sr.Adv.

Ms. Indu Sharma,Adv.

For Respondent(s) Mr. Gopal Subramaniam, A.S.G.

Ms. Mukta Gupta, Adv.

Mr. Nikhil Nayyar, Adv.

Mr. Ankit Singhal, Adv.

UPON hearing counsel the Court made the following

O R D E R

Put up in the first week of April, 2006.

(N. Annapurna)

Court Master

(V.P. Tyagi)

Court Master